rroductton and sale of Pepsi Cola

Written Answers

*190. SHRI RAMCHANDRA BHARADWAJ:

SHRI J. P. GOYAL:

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether there is a proposal under consideration of Government to permit production and sale of Pepsi Cola soft drinks in India;

(b) if so, what are the salient features thereof; and

(c) by when a final decision is likely to be taken in the matter?

THE MINISTER OF INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) to (c) An application submitted by M|s. Agro Products Exports India Private Limited for approval to the manufacture of fruit juice and processed agrobased products in collaboration with M|s. PepsiCo Incorporated of USA and inter-alia involving sale of Pepsi Cola soft drinks in India, has been rejected as the proposal made therein was not in line with Government policy.

Wage revision *ctt* I.D.P.L. workers

*191. DR. BAPU KALDATE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state;

(a) whether it is a fact that the workers of the Indian Drugs and Pharmaceuticals Limited have demanded revision of their wages;

(b) if so, what are th_e details thereof;

(c) whether the previous wage-agreement is over; and

(d) if so, what steps have been taken to start negotiations with the Union (work ers for a new wage agreemer*"

THE MINISTER OF CHEMICALS! AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) to (d) The earlier wage agreement between TDPL Management and its workmen expired on 30th September. 1984..Negotiations were accordingly held by the management with the workers' unions for a new wage settlement effective from 1st October, 1984. On the basis of the proposals received from the management in this regard, Government approval was issued on 6th June 1985.

HMT watches

*192. DR. LOKESH CHANDRA; MISS SAROJ KHAPARDE:

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that HMT im ports watches, changes their cases and dial, designs and marks up the prices: and

(b) whether HMT is allowed to im port watches at 50 per cent duty as against the normal 120 per cent import duty?

THE MINISTER OF INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) and (b) No, Sir.

Opening of licensed post Offices in Rural, Urban and Semi-Urban areas

*193. SHRI DHULESHWAR MEENA:

SHRI N. N. BALARAM:

Will the Minister of COMMUNICA-TIONS be pleased to state:

(a) whether it is a fact that Government have approved a scheme for opening of licensed post offices in rural (urban and semiurban areas to be run by the private sector;

(b) if so, what are the broad features of this scheme and the areas it will cover, to start with indicating the commission that will be paid to the agents and the functions of these licensed post offices;

(c) whether Government are also considering the extension of thi_s scheme to telecommunication services as well; and

(d) if so, what are the details of the services to be brought under this scheme?

के एककवार आंकडे निम्नलिखित

लाभ

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RM NIWAS MIRDHA); (a) A

Scheme has been approved for introduction of Postal Agents Service in urban and semiurban areas of the country for limited Postal transactions of sale of Postal stamps and stationery and booking of Registered letters through licensed postal agents,

(b) The broad features of the scheme are as follows:

At present, we have postal agents approved for sale of postage stamps and stationery. Under the licensed postal agents scheme, the individuals, companies registered under the Companies Indian Act 1913, sole proprietorship firms and parternship firms can b_e appointed as licensed agents. Preference will be given to charitable institutions, mahila samaj, war widows, cooperative societies, handicapped persons and agents already selling stamps and stationery.

The postal agent will be given a commission of 5 per cent on sale of stamps and commission of 50 Paise for registered letter booked. He will also clear his office letter boxes and arranoe despatch of the articles to the account office.

(c) and (d) The policy of manning Long Distance Public Telephones on the Telecom, side is given in the annexure. [See Appendix CXXXV, Annexure No. 28]

भारतीय सीमेंट निगम को हुआ लाभ

*194. श्री प्यारेलाल खंडेलवाल : क्या उद्योग स्रीर कंपनी कार्य यंती यह वताने की कुपा करेंगे कि बर्ष 1984-85 के दौरान भारतीय सीमेंट निगम को कारखाना-बार किलना-किलना गुढ लाभ हुआ ?

उद्योग ग्रीर कम्पनी कार्य मंत्री (भी बीरेन्द्र पाहिल): वर्ष 1984-85 में भारतीय सीमेंट निगम द्वारा अजित शद्ध

हें :			
एकक		णुद्ध लाभ(-┼-)/हानि () (लाख रुपयों में)	
मांढर	•	•	+ 83
कुरकुंटा बाकाजन	•	•	+21
बोकांजन	•		+ 51
राजवन	•		+120
नयागांव		•	+107
ग्रकलतारा	•	٠	
यरागुन्तला	•	•	+42
चरखी दादरी	•		+105
ग्रादिलाबाद	•	•	
			0.0

इस एकक के वाणिज्यिक स्तर पर उत्पादन ग्रारंभ नहीं किया है इसलिए लाभ ग्रथवा हानि का उल्लेख नहीं कि रा गया है ।

Use of by-products of the Madras Refineries

*195. SHRI R. MOHANARANGAM: Will the Minister of PETROLEUM be pleased to state:

(a) whether it is a fact that the by products of the Madras Refineries, Phase-1 and Phase-2 are to be utilised by subsidiary units in Tamil Nadu State; and

(b) if so, what ar_e the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA), (a) and (b) There are no by-products from the Madras Refineries. However, kerosene is proposed to ^be utilised by Joint venture between Tamil Nadu industrial Development Corporation and Southern Petrochemical Industries Corporation Ltd, for production of 50,000 tonnes of Linear Alkyl Benzene per year. The propylene separated from the Cracking Unit is proposed to be supplied for the meaun-facture of Propylene oxide, Propylene Glycol and Iso-

Propyl alcohol. Sick Industrial Units

*196. SHRI K. MOHANAN: Will the Minister of INDUSTRY AND COM-